

[English]

MR. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.47hrs.

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

14.03hrs.



*The Lok Sabha re-assembled after Lunch at three minutes past Fourteen of the Clock.*

[Mr. SPEAKER in the Chair]

RE: PROCEDURE OF VOTING IN THE HOUSE—*CONTD.*

(Translation)

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, what have you decided regarding that issue? I would like to know whether you accept the votes given in the Lobby or not?

SHRILALK. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, first of all I would like to point out that as per rules the decision made by you yesterday cannot be challenged and therefore, I am not challenging it. But I hold that what ever occurred yesterday becomes a clear cut precedence for future too and particularly when the facts that were too and particularly, when the facts that were presented before the and water ever rulings House quoted by you or by Shri Ajit Singh or by other Members in the House do not give any idea whether correction slip filled up by any hon. Member in the Lobby is a valid or not. I would like to submit to you that yesterday our hon. colleague Shri Sureshanand sitting on the Division no. 550 was coming towards you to make a complaint about his further voting button. He had stated that due to defective light system fixed on his seat, he could not get his vote

recorded correctly. He said that he had pressed the button properly and did not commit any error in resign it. I told him that as per the speaker's directions he should go back to his seat and he would get the slip at his table and he need not go to the Speaker's table. Thought it is not written in the rules clearly, you had announced that if there was some error in the recording of votes the concerned Member should stand in his seat. At that time there was pandemonium in the House. It was not of much concern what Shri Ajit Singh had said about coercion what was of importance was that you had stated that if he himself complains that he had been coerced, you would accept his statement and if he say that he had casted his vote as per his own will, you would accept that versions also. I think your ruling on this basic issue should come whether any Member any has the right to fill up the correction slip in the lobby or not? If you invite the opinion of the hon. Members in this issue then I hold the opinion that no should be allowed to fill up the correction slip in the Lobby and if he does so, that correction slip should not be held as valid. The matter should be brought to an end.

MR. SPEAKER: It is a very important issue. In fact, it is nothing challenging but yesterday's voting itself. However, it is not good to give any decision after hearing orally from you. Please give me the details in writing. I was sitting just before you. I do not know what slip was sent from where and who did it? If you give the details in writing, I would look into it.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, as Shri Advani has suggested, these two issues should be separated. From now onwards such a gross such a convention should not be established that any Member can vote by filling up the slip in the Lobby.

MR. SPEAKER: Another issue is also involved in this case. Therefore, please give me in writing. I would examine the matter thoroughly and then I would respond in writing. It should be wrong if I take any decision instantly as to

whether the vote should not be recorded in Lobby or it should be recorded here in the House. He may also like to say something. That is why, I will give the ruling after going into all the details. It will not be good to respond instantly. Please give me in writing. I would entertain your views.

(Interruptions)

SHRI LAL K. ADVANI: Mr. Speaker, Sir, nobody has raised any objections from the treasury benches that SHRI Munda filled up the slip on his seat.

MR. SPEAKER: I would have to ask shri Munda.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KUKUL BALKRISHNA WASNIK): Nobody has also stated that he had filled up the slip outside.... (Interruptions)

SHRI LAL K. ADVANI: If you give this decision that in case any Member feels that his vote has wrongly been recorded, he should rise in his seat and he will be supplied a slip so that he may correct his vote there and submit it.

MR. SPEAKER: Shri Advaniji, I would have done this also but my problem is that there are three kinds of votes. The one is voice-vote, the second type of vote is recorded by machines and the third kind of vote is Lobby voting. Now, this vote was not in the category of Lobby voting but the correction was made in Lobby. What are its implications? I must be given time to think over it.

(Interruptions)

SHRI LAL K. ADVANI: What you have stated just now, I would like to submit in the context that there is a system of voting in which the 'Ayes' Lobby and the 'Noes' Lobby are separate. But that is not the issue here. Here the

issue is whether a correction slip can be sent from the Lobby or not.

[English]

That is the issue. The issue is not Lobby-voting.

[Translation]

MR. SPEAKER: Shri Advani, I would like to point out that this issue has many facets. Officers from my office have put up some points just now before Shri Ajit Singh. I cannot discuss all the things instantly because I too have not witnessed anything. I was just sitting before you. So it will not be proper to give any ruling just now. Therefore, please give me in writing and I will decide the matter after a thorough enquiry. It will not be proper for me to take any decision only on hearing some words from the officials of my office or some words from this side or that side.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): My point is that the allegation is that it has been signed in the lobby.

MR. SPEAKER: No, no. That is not the allegation.

SHRI SONTOSH MOHAN DEV: Just now, you have stated that if he signed it in the lobby, you would verify it. (Interruptions)

Lets me finish

MR. SPEAKER: Bada, don't put those things into my mouth!

SHRI SONTOSH MOHAN DEV: You have not said it. They have stated that the Member has signed in the lobby. You said that you would verify it. My point is that it is the staff of the parliamentary secretariat who have to distribute the papers in the House. From your side, as per the rules, he has taken the paper from the House (Interruptions)

SHRI GUMAN MAL LODHA (Pali) : He has never taken the paper from the House....

SHRI SONTOSH MOHANDEV : According to the retired High Court Judge, he has not taken the paper. My submission is that if there were any fault, the fault would be on the side of the staff of the parliamentary secretariat.

MR. SPEAKER : No, no.

SHRI SONTOSH MOHANDEV : It cannot be. All the staff have done their duty properly. Therefore, what they are stating here should not go on record. According to them, the paper has been sent out. By saying these things, they are sending a wrong message to the national press. That should not go on record because it is absolutely wrong.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) : I would like to submit that the duly filled slip was brought here by an M.P. and not by the staff members. It is wrong to say that the Members of the staff have brought this duly filled slip. (*Interruptions*)

MR. SPEAKER : Perhaps, you do not know that whosoever distributes the slip he himself collects the slip and brings it here?

SHRI RAJNATH SONKAR SHASTRI : I would like to submit very humbly that we are narrating the yesterday's incident that the slip was filled outside and then it was brought in the Chamber. (*Interruptions*)

MR. SPEAKER : Who brought it?

SHRI RAJNATH SONKAR SHASTRI : That slip was brought by an M.P., by a Minister. Sh. Mukul Wasnik brought the slip here.

SHRI MUKUL WASNIK : It is totally wrong. Such things should not go on record. (*Interruptions*) Whatever Shri Sonkar Shastri is saying in the House is totally wrong. I never brought any slip. They are trying to level baseless charges.

SHRI RAJNATH SONKAR SHASTRI : Please listen to me first. The entire house was aware of the condition of Shri Munda, when she entered the House. At that time we had drawn the attention of the Chair towards the condition of Shri Munda. He was not in his senses. The all things were said here in the House. Medical-check up was also demanded. After that you restricted him and the entire House also restricted him, then he kept quiet. At the time of casting vote, he was in his senses and pressed button for abstention (*Interruptions*)

SHRI MUKUL WASNIK : Such talks are against the dignity of the House (*Interruptions*)

SHRI RAMESH CHENNITHALA (Kottayam) : I would like to know whether such remarks that he was in his senses or he was out of senses, are Parliamentary of unparliamentary? (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI : When he was fully in sense, he cast his vote and went to lobby. When Mr. Munda went to lobby, Shri Mukul Wasnik, Shri Kumaramangalam and three-four MPs including Ram Lakhanji, Roshan Lalji, Abhay Pratap Singhji also went to lobby and pressurised him. They asked him to take a new slip but Mundaji refused to do so. Then he was further prssurised. Then he gave a slip of 'neutral', he ticked 'no' on the slip. (*Interruptions*)

SHRI MUKUL WASNIK : Neutral does not mean no.

SHRI RAJNATH SONKAR SHASTRI : After that, when Shri Mukul Wasnik, Kumaramanglam and Ram Lakhanji scolded him and pressurised him, he ticked the second number on the slip. Shri Mukul Wasnik then brought the slip it that time also the door was closed. It is possible that the slip might have been changed original slip was signed by him twice. Therefore we went your ruling (*Interruptions*)

MR. SPEAKER : On what issue you want my ruling.

SHRI RAJNATH SONKAR SHASTRI  
Mr Speaker, Sir, my submission is

went there because an attempt was being made to assault him (*Interruptions*)

MR SPEAKER What is your submission?

SHRILALK ADVANI (Gandhi Nagar) Mr Mukul It would have been better, had you not raised objection to the remarks of Shri Sonkar ji. The reason is that it is not such remarks but behaviour which harms the dignity of the House. You can see today's newspapers and you will come to know as to how the dignity has been maintained by you? (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI  
Sir, you might be remembering that when Shri Munda ji, was here, you made an announcement, twice—once in Hindi and once in English—that those who want to do corrections stand up should legs and ask for the slip. Then I said that Munda, who was not in the House, be called back to the House and you assured me that you would look into the matter.

[*English*]

MR SPEAKER Which matter?

SHRISANTOSHMOHANDEV There is a limit to everything. You have given a statement (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI  
What I want to say is that Shri Munda ji was not in the house at that time and the correction was made in the lobby, so I would like to know whether the correction made in the lobby is acceptable?

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI  
This is the behaviour of a Minister (*Interruptions*)

MR SPEAKER Whatever you are saying is on one side of the issue, on those may be correct also but other Members can term it as wrong therefore, please let me hear the views of others also.

SHRILAL K ADVANI Mr Speaker, Sir I think in addition to the hours, already fixed for maintenance of the dignity of the House, like how a Member should behave, he should not show back to the Chair, we have to add this also as to what should be the conditions of members. Therefore Please do not raise this issue (*Interruptions*)

SHRI MUKUL WASNIK Sir, I am sorry to say that one of their hon. Member voted in our favour and that is why Shri Rajnath Sonkar Shastri ji is saying in the House that he was not in his senses. Keeping in view the remarks of Shri Sonkar Shastri, I can say that he has lowered the dignity of the House to a great extent (*Interruptions*) Please listen to others also. I have listened you and now you should also listen to me (*Interruptions*) The way Shri Sonkar Shastri levelled allegations (*Interruptions*)

[*English*]

SHRI MUKUL WASNIK Mr Advani is senior and respected leader of the house. He has referred to one point. I would like to just say that, he is conveniently trying to depend on a section, the section which behaved recklessly yesterday on the floor of the House.

SHRI RAJNATH SONKAR SHASTRI  
You have accepted it in the House that you went there and (*Interruptions*)

[*Translation*]

Regarding the dignity of the House, there are no two opinions that the Members of both sides are equally responsible for it. But yesterday's behaviour was witnessed by the entire House and that cannot be ignored. Sir,

SHRI MUKUL WASNIK I admit it that I

[Shri Mukul Wasnik]

..... Rajnath Sonkar Shastri has mentioned my name and the name of Shri Kumaramangalam, that we went outside and pressurised Shri Munda to change his vote but it is totally baseless. If these was anyone who was putting pressure on Shri Mukul it was Rajnath Sonkar Shastri and his other colleagues who were putting pressure to get the vote changed and none of us was trying to get the vote changed.

SHRI RAJNATH SONKAR SHASTRI : You have done all these things and you have admitted it. But you are saying that officers are not honest in your eyes.

SHRIMUKUL WASNIK : The officers have done their duty honestly. No attempt has been made to put allegation on the officers.

SHRI GEORGE FERNANDES : Sir, I have to say only one thing that it is clear from the statement of the Minister that he was present there. For a moment we also accept it that there was some scuffle and they went there to prevent it. But just now he said that pressure was being put on Shri Munda to change his vote. It is a very simple question as to what changes he made there. There he pressed the button of abstention. If they were pressurising him, why he voted against them. It is a question which is arising out of your own statement and it should be replied just now. Mr. Speaker, Sir, either the hon. Minister should answer this questions or a House Committee should be constituted to resolve the issue.

The Committee should be constituted, under the Chairmanship of the leader of the opposition and at least one Member from each party, should also be associated with it to sort out the matter.

[English]

DR. KARTIKESWAR PATRA (Balasore)  
Sir, he must first tell, the name of the hon.

Member, on whose vote, he is arguing on the floor of the House. The House should hear the Member.

Secondly, the hon. Speaker, has every right to decide the result of the vote.

MR. SPEAKER : They are not challenging that.

DR. KARTIKESWAR PATRA : Kindly hear me.

Regarding verdict of the Minister declaring the result, here the dispute is regarding their abusing our Foreign Minister that they have manipulated the hon. Member. It is quite false because they have been defeated and their leadership has been defeated. That is why, he has brought this allegations to this House

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I draw your attention to this fact.

MR. SPEAKER : What is the point in dispute, let me first understand? What is the point on which we have to decide?

SHRI NIRMAL KANTI CHATTERJEE . My point simply is the issue that has been posed whether or not, anyone can vote, when voting is not in the lobby by keeping himself outside the House. I draw your attention to two clauses in conjunction. One clause says that a Member, who is not able to cast his vote, may, with the permission of the Speaker, have his vote recorded verbally by stating whether he is in favour or against; and also if a Member finds that he has voted by mistake, by pressing a wrong button, then he can use a slip. Now, these have to be read in conjunction with the rule which says that voting can be by slips only, and in that section it says that the vote shall be recorded by a Member. The Division Clerk shall supply to each Member a slip at his seat. This is crucial point. If these three are taken together, the point is established that these cannot be written inside the lobby when voting is not in the lobby. This

is what I am trying to draw your attention to. I can give you the rules from where I have quoted. They are on pages 172 and 173—Rule 367A(3),(4) and 367AA(1). If these three should be taken together, perhaps that will help you to come to a right conclusion and call that person along with some Minister to see who is guilty.

MR. SPEAKER: All right.

SHRI SOMNATH CHATTERJEE: I am not challenging at all the declaration of the result. I am making it very clear. The question is in future also, we must what is the position. The hon Member did, in fact, vote. Some votes were recorded on the ballot. Let us forget what it was. I am sure, you can have no hesitation. In all humility, I submit that no Member is permitted to utilise the correction slip outside the House; whether it was done here or not is a different matter. Then I am sure there can be no two opinions on this that nobody can utilise the correction slip outside the Chamber it cannot be done; in future, at least it cannot be done you can say. Therefore, the question then is there has been a change. Now, actually, where it has taken place is a matter for investigation. But, so far as the procedure is concerned, I am sure, you can say unhesitatingly that cannot be any voting outside by changing, by utilising the correction slip outside the House.

SHRI AJIT SINGH (Baghpat): You had directed again and again that Members please stand up so that correction slips would be given to them. That implies that you already accept this thing. You had repeated it many times that any Member who wanted to "correct his vote" should stand up.

MR. SPEAKER: What is it that you want from me now?

SHRI AJIT SINGH: His vote was recorded here electronically. Our contention is after that he should not change his vote by slip or anything from his seat.

Therefore, whatever was recorded, right or

wrong or whether they like it or we dislike it, does not matter.

MR. SPEAKER: Are we not challenging the vote now?

SHRI NIRMAL KANTI CHATTERJEE: No, we are not challenging it.

MR. SPEAKER: Supposing I make a declaration and because of your plea I am changing that!

*(Interruptions)*

MR. SPEAKER: These are the complicated points, let me not give a final word on that. Let me consider it also. The Rule is very clear on this point, that once it is given, it is final. Now you are saying that position should be changed and supposing I, from the seat, change that position, will take be correct Shri Somnath Chatterjee?

SHRI SOMNATH CHATTERJEE (Bolpur): I would say that nobody should utilise the correction slip outside the Chamber.

MR. SPEAKER: Let me see the definition of House, lobbies, etc. I will hear also and give the judgement. Do not just pull out a judgement from it because I am not a very expert lawyer.

*(Interruptions)*

*[Translation]*

SHRI GEORGE FERNANDES: I would only like to submit that the points raised by the hon Members here...*(Interruptions)*..

The point raised by the hon. Member raises altogether a different issue and it is that...

MR. SPEAKER: Which issue?

SHRI GEORGE FERNANDES: I would like to know whether the ruling given on the basis of the correction slip can also be changed? I am not going that far. I am limiting myself to the issue that the hon. Member pressed the button. What was in his mind has already been conveyed to you by him by pressing the button. Later on, he corrected his vote outside; Now, in whatever manner you have counted it....

MR. SPEAKER: I have not done anything. This process is completed on the table of the House.

SHRI GEORGE FERNANDES: In whatever manner it might have been counted, as far as its legitimacy is concerned, it was not a legitimate vote. Changing the vote outside the chamber is not a legitimate thing and this is my submission.

MR. SPEAKER: Shri Fernandes, I have no hesitation in giving the judgement but I will give it after considering all the facts. However, the rule is that:

*[English]*

"After the results of the voting appears on the indicator board, the result of the Division shall be announced by the Speaker and it shall not be challenged."

But in spite of this the matter has been raised and I have listened to it.

*(Interruptions)*

[English]

SHRIGEORGE FERNANDES: ~~My~~ I just make one interruptions?

[Translation]

Whenever the result of the Division is announced here it is always stated that

[English]

'Subject to correction'. This also I am assuming.

MR. SPEAKER : No, Shri George Fernandes, it is you very correctly and legally insited that I should not announce and it did help me also. I think you for that. My office told me this that we should not announce and I immediately reacted saying that I am not announcing the result. I saw that every slip was collected, it was corrected and it was given to me and then I announced it.

Generally, what happens is we do not wait for correction slips.

SHRI GEORGE FERNANDES : I am not making that point. The point I am making is that any result declared is always subject to correction.

MR. SPEAKER : No, it is not.

SHRI GEORGE FERNANDES: It has always been so declared, it is always subject to correction... (*Interruptions*)... We are not challenging you. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE I want to suggest here that what he says is that we cannot challenge you. We cannot challenge it. That certainly shows that we cannot challenge it

SHRI GEORGE FERNANDES: I have not challenged your decision.. (*Interruptions*).. But

it is always subject to correction. (*Interruptions*)

MR SPEAKER: Are you challenging that I am correcting?

SHRI GEORGE FERNANDES: No Sir. There is no challenging because announcement is always subject to correction!

MR. SPEAKER : Let me hear Shri Advani and then Shri Gowda.

[Translation]

SHRI LAL.K. ADVANI : While making the submission I have already stated that as per the rules, we cannot challenge your decision and in this case too, we are not challenging your decision....

MR SPEAKER: Because there is finality in it.

SHRI LAL K ADVANI . But from the trend of the decision, you can yourself decide that it error in announcing the result has crept in, you have eveing nght to correct that. This way, can also be set up for the future. The issue being raised is whether the vote which has already been recorded through the machine can be changed later on throughout the correction slip sent from the 'Lobby ' or not ? I am of the view that the vote cannot be changed.. (*Interruptions*)

MRSPEAKER : Shri Advani ji, this is not so simple. Just now I have been shown the rules which are with me.

(*Interruptions*)

MR. SPEAKER : Please sit down.

(*Interruptions*)

SHRI LALL BABU RAI (Chhapra) : Mr. Speaker, Sir, it is a very important issue whether

the vote was given in the 'Lobby' and whether the vote could be give in the 'Lobby' or not... (*Interruptions*)

MR SPEAKER: Please sit down. Please listen, though you are saying that the ruling of the speaker is not challenged yet from the trend of the discussion it is evident that the ruling is being challenged. There is no finality on this legal point. The Secretariat has shown me the relevant rules but I have not yet gone through them. As per the rules:

[*English*]

During the Division, Lobby is an integral part of the House.

[*Translation*]

Please let me go through these rules first.

(*Interruptions*)

[*English*]

SHRI GEORGE FERNANDES : It is an integral part for the simple reason that voting can take place in the Lobby.. (*Interruptions*) Voting does not mean that a person can press a button and change it in the Lobby later... (*interruptions*)

SHRI GUMAN MAL LODHA (Pali) : With your permission. I would suggest a way out. The legal position is very clear. So far as the results are concerned, neither they can be changed nor the decision or the judgement or the declaration can be changed. The position is very blatant and not latent. Neither the decision can be changed nor there is any request for that. Now the way out is that your Honour can say that now that the results had been declared, they cannot be changed or altered. If any objection had been raised at the regular time before the declaration of the results, then the procedure which was adopted in this particular case would have depended upon your adjudication, according to your objective assessment of the entire facts.

It should have been done in this way. And for the future, your Honour can lay down the principles or the norms. (*Interruptions*)

MR. SPEAKER : Shri Ajit Singh, you had raised this point.

(*Interruptions*)

MR SPEAKER : Let me clinch this issue.

(*Interruptions*)

MR. SPEAKER : Do not make a mockery of the parliamentary system.

Shri Ajit Singh, I went to know what actually you want and what is the point in dispute.

SHRI AJIT SINGH : There is a question of law involved. In my opinion., most people have said and you also announced yesterday that correction slips should be taken by a Member from his seat. But that law point is also being dispute by some Members.

The second is the question of a fact-whether he was in the House at the time when the correction slip was give to him or not.

The best suggestion has been made by Shri George Fernandes that a Committee may be constituted to investigate this case. I would request that the Leader of the Opposition can be the Head of it and there may be other. Member also. Based on the findings of this Committee, many other actions can be taken and they are time-bound. Sir, this report has to be given within a very sort time because many other actions have to be taken within fifteen days... (*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT (Ponnani) : Mr., Speaker, Sir, I have a little confusion in my mind. Sir I completely agree with you that as far as the Lobby is concerned, it is an integral part of the House. But I just want to know when electronic voting is there, is it the same position?.. (*Interruptions*)



MR. SPEAKER: You are all posing questions to me as if I am in the dock. This is very strange.

*(Interruptions)*

*[Translation]*

SHRI GEORGE FERNANDES: The people are in the dock.

MRSPEAKER: You cannot do anything to them but you are posing questions to me.

*(Interruptions)*

*[English]*

SHRI SHRIKANTA JENA (Cuttack) : Sir, I am on a point of offer. I am not raising the issue of yesterday's voting. The observation you have just made that during voting lobby is an integral part..

MR. SPEAKER: I have not made any final observation. Please understand. I am saying that this is a complicated issue. Let it be very carefully seen. You give it in writing. I will apply my mind.

*(Interruptions)*

SHRI SRIKANTA JENA : The point is very clear. Supposing there is a voting today, right now, what will be the position?

MR. SPEAKER : Whatever you want to say, you give it in writing. I will not decide now itself.

SHRI SRIKANTA JENA : Sir, Now, if there is a division, can a Member vote from the lobby also? What will be the position?

MR. SPEAKER: Shri Jena, I am answering your question. Please sit down. Please do not test my patience. I am also a human being. Everybody is just posing the question whatever

is in his mind.

*(Interruptions)*

MR. SPEAKER: You please understand. I have explained to you. If you have read the rules you would have followed. There are three methods of voting: one, is in the House by vote; second, is by his record and third is one can go to the lobby and also vote.

*(Interruptions)*

MR. SPEAKER : Please understand. In this case the position is different. The point is because the voting had taken place by machine, whether one can go outside or not. Shri Jena, all these things are very complicated. You give me in writing. I will certainly apply my mind to it and I will decide.

*(Interruptions)*

SHRI SRIKANTA JENA : That is not my point. My point is supposing today there is a demand for voting what will happen?

MR. SPEAKER : You are not expected to ask me the question. I am not expected to teach you on the rules here. You study the rules and then make submissions.

*(Interruptions)*

SHRI SHRIKANTA JENA : What will happen in case of a voting today? That is the point.

MR. SPEAKER : I will take the decision when I come to that.

*(Interruptions)*

*[Translation]*

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr Speaker, Sir, I seek one clarification. You have used the work 'integral' *(Interruptions)*

MR. SPEAKER: I have not said anything on my own, I have quodded the rules.

*(Interruptions)*

*[Translation]*

SHRIMOHAMMAD ALI ASHRAF FATMI: 'Integral' is a mathematical word. If you take up 'integral' in real sense then-

*[English]*

Press gallery is also an integral, part of this House; Visitors' gallery is also an integral; part of this House.

MR. SPEAKER: Please do not argue.

SHRIMOHAMMAD ALI ASHRAF FATMI: Can anyone vote from there?

MR. SPEAKER: Mr. Fatmi, you should understand. I am coming to the fag end of my patience. I am not here to argue with you.

SHRIMOHAMMAD ALI ASHRAF FATMI: I am talking about that 'integral'.

MR. SPEAKER: You give me in writing. I will give the reply. *(Interruptions)*

MR. SPEAKER: Please help me. If anybody is giving any doubt on this point, please give to me in writing. I take it and I will give my considered decision and it would be binding on you.

*[Translation]*

SHRI RAM VILAS PASWAN ((Rosera): Mr. Speaker, Sir, they are raising a big issue whereas my issue to is a smaller one which relates to Bhopal gas... *(Interruptions)*

DR. GIRIJA VYAS (Udaipur): Mr. Speaker, Sir, I would like to say something what to Ms. Mamta Banerjee. She is seriously ill. Her

condition is very poor. She is in the hospital... *(Interruptions)*

*[English]*

MR. SPEAKER: It can be taken up tomorrow; not today.

DR. GIRIJA VYAS: She is in the hospital. She is on fast. *(Interruptions)*

MR. SPEAKER: You just have sympathy on me. How much do I have to speak?

DR. GIRIJA VYAS: You are not allowing, Sir because she is a lady. *(Interruptions)*

MR. SPEAKER: Please take your seat.

SHRI P. C. THOMAS (Muvattupuzha): Sir, Ms. Banerjee is on the fast. *(Interruptions)*

MR. SPEAKER: You shall have to sit down now. This is too much. *(Interruptions)*

MR. SPEAKER: If you continue doing this, I will just walk out of the House and go away. Please understand that this is not a correct of way of conducting the business of the House. Everybody is asking me questions as if I am expected to reply. You should ask the questions to each other reply, and I should decide.

*(Interruptions)*

MR. SPEAKER: In the business Advisory Committee meeting, with the consent of all the Members, it was decided that this zero hour will be taken up for half-an-hour and it will also include Matters under rule 377. It was also decided that I will allow the Call Attention motions. It was also decided that I will allow short duration discussions also. Today we have allowed a short duration discussion. It was agreed between the Members of the Parties. I expected that the leaders will communicate these things to their Members and the Members will follow that. Of every Member has something

in the mind and gets up and asks questions, and if it is continuing, it is your house; you can conduct it in any fashion. I can retire to the chamber. Somebody can sit here and you can continue like that.

If you have to cooperate with me, I plead with you, I request you to consider the situation in which we are discussing these things and cooperate with us. The same issue can be raised tomorrow also if you like.

*(Interruptions)*

PROF. SA VITHRI LAKSHMANAN (Mukundapuram) : Sir, Ms. Mamata Banerjee is on fast. She is in the hospital and she is not taking any medicine, Sir.

MR. SPEAKER : Tomorrow I will allow you  
*(Interruptions)*

*[Translation]*

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, you have rightly said about the zero hour and I support your view you had convened a meeting of different political parties before the commencement of the session of Parliament. This issue was also discussed in that meeting. An understanding was reached that this zero hour and matters under Rule 377 should be disposed of within half-an-hour to one hour at any cost. It is not good if we do not honour our commitment made in the Chamber. Now you regulate it. You will get maximum cooperation from our side in this regard. It should be ensured every day. No relaxation should be given in any circumstances or at any occasions once you have accorded to maintain it, it should be adhered to strictly. If you relax one there are Members who always want to raise questions; there is no limit to it. Relaxation will encourage such Members. Therefore, this rule should be strictly adhered to.

MR. SPEAKER : Please tell me as to how

I should implement it.

*(Interruptions)*

*[English]*

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDUACHARAN SHUKLA) : It was submitted to you by all leaders of this house belonging to various parties that we shall follow the directions given by you and the decisions taken in the Business Advisory Committee. It was decided by in the Business Advisory Committee and you have repeated, Sir, and the same thing Shri Nitish Kumarji had also repeated and I agree entirely with what Shri Nitish Kumarji said and I would like to assure you from our side that you will get full cooperation in this matter and we will request you, and I told the other leaders of the parties in the House here that they should abide by the decision taken in the Business Advisory Committee and we shall do our best to see that the decisions taken in the Business Advisory Committee are implemented in the House.

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, no doubt you would observe that. Sir, on principle we have no objection, but you kindly recall that I said there may be issues and issues—precisely I used that language. Therefore, not that I said something else; deliberately there will be no attempt to violate this, but it will depend on issues. Those are the things I had said. There may be some issue day. You cannot observe compartmentalisation, but I did say that we shall not be deliberately trying to violate the time schedule that you have mentioned. *(Interruptions)*

SHRI VIDYACHARAN SHUKLA : Whatever Somnathji said is recorded in the recording system. Every word in verbatim is recorded. *(Interruptions)*. You might go through the record and whatever has been said may be done. I am not suggesting anything new. Whatever has been decided, whatever has been said..

SHRI SOMNATH CHATTERJEE : What-  
ever I had said there, I have also said here. I have  
not said anything new.

SHRI VIDYACHARAN SHUKLA: You  
might take a decision. But from my side we will  
see that we will all obey you and obey the  
decision taken in the Business Advisory Com-  
mittee.

SHRI SOMNATH CHATTERJEE : I have  
said that we shall try to cooperate our best. There  
will be no deliberate violation, but there may be  
some issues like this. (*Interruptions*).

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera) :  
Mr. Speaker, Sir, it was observed that during  
'Zero' hour the hon. Members used to raise  
number of questions besides raising problems  
pertaining to their own constituencies and it  
takes a lot of time. Therefore, it was decided that  
the issues raised in Zero Hour should be dis-  
posed of within half an hour. Mr. Speaker, Sir, but  
no issue has been raised today. No Member has  
raised any issue today. They entire time has  
been consumed either explaining the rule under  
which Shri Chandra Shekharji raised his matter  
or on the happenings of yesterday. The Mem-  
bers have not raised their problems.

I would like to urge upon you that..

[*English*]

MR. SPEKAER : I think the lady members  
know that generally I try to be very accommoda-  
tive. I have full sympathies with you and we wish  
very speedy recovery for Mamataji and if you  
want to discuss it, we will certainly take it up  
tomorrow.

But, please do not discuss it today., Oth-  
erwise, we will just get deailed. If you want to  
insist on that, I will retire to my chamber and I will  
leave it

[*Translation*]

SHRI CHEEDI PASWAN (Sasaram) : Mr.  
Speaker, Sir, the leaders have been speaking

for three hours. In spite of this you are saying to  
observe the timings strictly... (*Interruptions*)

MR. S PEAKER : You will also be given  
time.

(*Interruptions*)

SHRI RAM VILAS PASWAN : Mr. Speaker,  
Sir, four thousand people have been demon-  
strating for the cause of the victims of the Bhopal  
gas tragedy. The Government should take  
action in this regard... (*Interruptions*)

14.50 hrs.

PAPER LAID ON THE TABLE

**Notification under Delhi Administra-  
tion Act. 1966**

[*English*]

THE MINISTER OF STATE IN THE MIN-  
ISTRY OF HOME AFFAIRS (SHRI P.M.  
SAYEED) : I beg to lay on the table a copy of the  
Notification No. S.O. 374(E) (Hindi and English  
versions) published in Gazette of India dated the  
11th June, 1993 containing President's Order  
dated the 11th June, 1993 regarding suspen-  
sion of operation of certain provisions of the  
Delhi Administration Act, '1966 for a further  
period of six months with effect from 13th June,  
1993, issued under section 31 of the Delhi  
Administration Act, 1966.

[Placed in Library See, No. LT-4197/93]

**Annual Report of and review on the  
working of National Institute of Health and  
Family Welfare, New Delhi, etc.**

THE DEPUTY MINISTER IN THE MINIS-  
TRY OF HEALTH AND FAMILY WELFARE  
(SHRI PABAN SINGH GHATOWAR) : I beg to  
lay on the table-

(1) (i) A copy of the Annual report (Hindi and  
English versions) of the National  
Institute of Health and Family Wel-  
fare, New Delhi, for the year 1991-992.